

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.198/MP/2016

Subject : Petition seeking (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-state Transmission and related matters) Regulations, 2009 and the provisions of CERC (Sharing of Inter-state transmission charges and losses) Regulations, 2010 for Singrauli Small Hydro (8MW).

Date of hearing : 20.12.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Manoj Kumar Sharma, NTPC
Shri Nishant Gupta, NTPC
Shri I. Uppal, NTPC
Shri Nitesh Khandelwal, NTPC
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Dilip Rozekar, PGCIL
Ms. Sreenita Ghosh, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL

Record of Proceedings

Learned counsel for the Petitioner submitted that as per the direction of the Commission, a meeting was convened on 22.2.2017 by the technical staff of the Commission and during the meeting, the requirement of RLDC and NLDC and technical difficulties were discussed. Learned counsel for the Petitioner requested for time to file an additional affidavit on the issue of *Force Majeure*.

2. On a specific query of the Commission as to whether the Petitioner has signed the Connectivity Agreement, learned counsel for the Petitioner replied in affirmative.
3. Learned counsel for PGCIL submitted that if the Petitioner has signed the agreement, the same should be placed on record so that PGCIL may raise the bills.
4. After hearing the learned counsel for parties, the Commission directed the

Petitioner to file its affidavit alongwith the written submission by 4.1.2018 with an advance copy to the Respondents, who may file their responses, if any, on or before 12.1.2018. The Commission directed that due date of filing the written submissions and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**